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C.A.No. 4531 OF 2003

ITEM No.102+122

Court No. 1

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 4531 of 2003

Mylapore Club... Appellant(s)

vs.

State of Tamil Nadu & Anr. ... Respondent(s)

(with appln.(s) for permission and permission and permission to file written submission and with prayer for interim relief and office report)

with

C.A.No. 6385/2003 (with appln.(s) for c/delay in filing SLP),

C.A. No. 6386/2003 (with office report),

C.A. No. 7905/2003, C.A. No. 8853/2003, C.A. No. 9400/2003, C.A. No.193/2004 (with appln.(s) for c/delay in filing SLP), C.A. No. 1231/2004 (with office report), C.A. No. 1232/2004 (with office report), C.A. No. 5404/2004 (with office report) and C.A. No. 4458/2004.

and Item No. 122

Civil Appeal No. 191/2004 (Meenakshi Sundaram vs. Velayutha Thevar P.K. Devasthanam & Ors.) (with prayer for interim relief and office report).

Date: 11/01/2005 This/These matter(s) was/were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR

For appearing parties:

Mr. V Balachandran, Adv.

Mr. Sriram J Thalapathy, Adv.

Mr. N K Arulmuruganandham, Adv.

Ms. N Shoba, Adv.

Mr. S Vallinayagam, Adv.

Mr. R Ayyam Perumal, Adv.

Mr. K Ram Kumar, Adv.

Ms. Anjani Aiyagari, Adv.

Mr. Subramonium Prasad, Adv.

Mr. K K Mani, Adv.

Mr. K B Sandeep, Adv.

Mr. A T M Sampath, Adv.

Mr. K R Nambiar, Adv.

Mr. S Ravi Shankar, Adv.

Mr. Balaji Srinivasan, Adv.
Mr. V Sudeer, Mr. MBRS Raju, Ms. Sunita,
Mr. S Sachin, Mr. J B Ravi, Mr. Riju Raj
Jamawal, Mr. M Sailaja and Mr. S Srinivasan,
Advs.

Mr. R Nedumaran, Adv.

Mr. V Ramasubramanian, Adv.

Mr. K R Sasiprabhu, Adv.

Mr. K V Vijayakumar, Adv.

Mr. P Narasimhan, Adv.

Mr. Anand Padmanabhan, Adv.

Mr. Bobby Augustine, Adv.

Ms. Amrita Sarayoo, Adv.

Mr. Pramod Dayal, Adv.

Mr. R N Keshwani, Adv.

Mr. G Siva Balamurugan, Adv.

Mr. Y Arunagiri, Adv.

Mr. L K Pandey, Adv.

Mr. K V Viswanathan, Adv.

Mr. K V Venkataraman, Adv.

(for appellants in CA 7905/03)

Ms. G Indira, Adv.

(for respondents in CA 193/04)

UPON hearing counsel the Court made the following

O R D E R

There is a prayer for adjournment on behalf of the appellant(s) which is not opposed by the learned counsel for the respondent-State of Tamil Nadu. Hence, adjourned by six weeks.

(D.P. WALIA)
COURT MASTER

(VIJAY DHAWAN)
COURT MASTER